

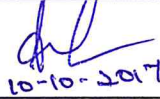
NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVI KUMAR DURAISAMY – MEMBER (TECHNICAL)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 10.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.189/9/HDB//2017
NAME OF THE COMPANY	Pelican Rubber Ltd
NAME OF THE PETITIONER(S)	Duncan Engineering Ltd
NAME OF THE RESPONDENT(S)	Pelican Rubber Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
ARVIND KUMAR AGARWAL	ADVOCATE	arvindvakil@gmail.com 9246191415	 10-10-2017

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Sir P. Prateek	Advocate	81, 2331108765	

Sl.No(15)

Date of hearing: 10.10.2017

CP (IB) No. 189/9/HDB/2017

Pelican Rubber Ltd.

ORDER

Heard Shri. Arvind Kumar Agarwal learned counsel for the petitioner and Ms. Siri Preeti learned counsel for the respondent.

The learned counsel for the respondent requested one more opportunity to file reply, the learned counsel for the petitioner has pointed out that while perusing all the material papers as pointed out in email dated 11.12.2015 issued by the respondent to the petitioner, stating that the balance as on 30.09.2015 in their account is Rs.49,26,794/- and the total difference is Rs.70,970/-. So the learned counsel aforesaid submitted that the disputed amount is not claimed and only the undisputed amount as agreed by those e-mail is claimed. It is not known whether the respondent has paid the amount due. Post the case on 20.10.2017.



Member (Technical)



Member (Judicial)

RSN